

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.223- IA/724(AHM)2021
ITEM No.224- IA/812(AHM)2021
ITEM No.225- IA/1038(AHM)2022
ITEM No.226- IA/228(AHM)2023
in
CP(IB) 140 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

OXYZO Financial Services Pvt Ltd
V/s
P.Praful & Company Agency (India) Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 28/06/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Harmish Shah, Adv.
Mr. Tirth Nayak, Adv. in IA 1038 of 2022
Ms. Natasha Shah, Adv. in IA 724 of 2021 & 228/2023
For the Respondent : Mr. Sumit Parikh, Adv. R-4 in IA 812 of 2021
Ms. Natasha Shah, Adv.

ORDER

IA/724(AHM)2021 & IA/228(AHM)2023

Ld. Counsel for the applicant is not audible, hence, matter stands adjourned to 21.08.2024.

IA/812(AHM)2021

List for further consideration on 21.08.2024.

IA/1038(AHM)2022

Ld. Counsel for the RP seeks adjournment.

List for further consideration on 21.08.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)